SHRI NATHU RAM AHIRWAR :
SHRI D. V. SINGH :

Will the Minister of FINANCE be pleased to state :

(a) The rate of interest charged by the Reserve Bank of India from Commercial Banks for making funds available to them for distribution as loan to agriculurists for the purchase of fertilizers; and

(b) the rate of interest which the Reserve Bank charges for making available funds to Co-operative Societies in the States for advancing loans to the agriculturists for purchase of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) (a) and (b) : The Reserve Bank charges an interest of 2% below Bank rate (at present 5%) in respect of the loans and advances sanctioned by it to the State cooperative banks for financing seasonal agricultural operations, which would include the cost of purchase of fertilisers by farmers. No specific facilities are available to the commercial banks from the Reserve Bank in respect of their lendings to the farmers, if any, for the purchase of fertilisers. Such financing will have to come out of their own resources or out of their usual borrowings from the Reserve Bank, on which the interest charged will not be less than the Bank rate.

(जिसका उत्तर 86 अगस्त, 1968 5 भाद्र, 1890 (शक) को दिया जाने वाला है)

होशंगाबाद स्थित सेक्योरिटी पेपर मिल के कर्मचारी-वृन्द,

*669. **श्री हुकम चन्द कछवाय :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) होशंगाबाद स्थित सेक्योरिटी पेपर मिल के कुल कर्मचारियों की संख्या क्या है और उनमें से कितने स्थायी हैं तथा कितने अस्थायी ;

(ख) उनमें से कितने विदेशी राष्ट्रजन हैं और उनमें से कितने राजपत्रित अधिकारी हैं और उन्हें प्रति मास वेतन के रूप में कुल कितनी राशि दी जाती है ;

(ग) क्या यह सच है कि इन विदेशी कर्मचारियों को भारतीय कर्मचारियों की अपेक्षा अधिक सुविधाएं दी जाती हैं ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

वित्त मंत्रालय राज्य-मंत्री (श्री कृष्ण चन्द्र पन्त)

(क) होशंगाबाद-स्थित सिक्योरिटी पेपर मिल में, 30 जून, 1968 को, कर्मचारियों की कुल संख्या 1018 थी। ये सभी कर्मचारी मिल के अस्थायी पदों पर काम कर रहे हैं। किन्तु अस्थायी पदों को स्थायी पदों में परिवर्तन करने के बारे में विचार किया जा रहा है।

(ख) मिल में पांच विदेशी राष्ट्रजन काम करते हैं। उनमें से एक व्यक्ति कोलम्बो आयोजना के अन्तर्गत विशेषज्ञ के रूप में काम कर रहा है और उसको ब्रिटेन की सरकार से वेतन मिलता है। अन्य चार व्यक्ति विदेशी सहयोगी कम्पनियों के तकनीकी कर्मचारी हैं और उनकी सेवाएं सहयोग-करार के अन्तर्गत प्राप्त की गयी हैं। इस करार की शर्तों के अनुसार, सहयोगी कम्पनियों द्वारा इन तकनीकी कर्मचारियों को दिये जाने वाले वेतन की रकम सरकार उन सहयोगी कम्पनियों को वापस कर देती है। यह रकम प्रतिमास लगभग 21,000 रुपया बैठती है।

(ग) और (घ). कोलम्बो आयोजना के अन्तर्गत भारत में आने वाले अन्य विशेषज्ञों को जो सुविधाएं दी जाती हैं वही सुविधाएं उक्त आयोजना के अन्तर्गत मिल में काम करने वाले विशेषज्ञ को दी जाती हैं। विदेशी सहयोगी कम्पनियों

के तकनीकी कर्मचारियों को उन कम्पनियों के साथ किये गये करार की शर्तों के अनुसार सुविधाएं दी गयी हैं। इन सुविधाओं की ठीक-ठीक तुलना, मिल के अन्य कर्मचारियों को दी जानेवाली सुविधाओं से नहीं की जा सकती जिन्हें केन्द्रीय सरकार के अन्य वैसे ही कर्मचारियों के समान सुविधाएं दी जाती हैं।

EASTERN KOSI CANAL

*670. SHRI YAMUNA PRASAD MANDAL : Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Government of Canada have made a Study of the Eastern Kosi Canal area with a view to rendering financial assistance for the project ; and

(b) if so, the result thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). A Canadian agricultural team visited the Kosi Area in November last but there is no proposal to provide any Canadian financial assistance for the Kosi Project.

REPRESENTATION OF EX-CRIMINAL TRIBES OF NORTH INDIA IN THE LEGISLATURES

*671 SHRI CHENGALRAYA NAIDU :
SHRI N. R. LASKAR :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that members of the Ex-criminal Tribes of North India have urged the Union Government to declare them as the Scheduled Castes and allot them one fourth of the total seats reserved for the Scheduled Castes in Parliament, State Legislatures, Local bodies and semi-official and non-official bodies;

(b) if so, Government's reaction thereto;

(c) the nature of their other demands; and

(d) whether they are agitating on the issue?

THE MINISTER OF LAW (SHRI GOVINDA MENON) (a) Representations have been received asking *inter alia* that the Denotified Tribes may be allotted one fourth of the seats reserved for the Scheduled Castes in Parliament, the State Legislatures, Local Bodies and Other Semi-Official and Non-official bodies, or, alternatively, that they may be declared as Scheduled Tribes.

(b) It is not legally possible to earmark for the Denotified Tribes any percentage of the seats reserved for the Scheduled Castes. As regards specification of the Denotified Tribes as Scheduled Tribes the matter is at present under consideration of the Joint Committee of Parliament on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

(c) Other demands relate to increased financial allocation for welfare programmes for the Denotified Tribes allotment of land, nomination to the Rajya Sabha, provision of educational facilities, the appointment of a Commission to investigate cases of corruption and injustice to Harijans and others and

(d) Not at the moment.

ROAD ROLLER DEAL WITH M/s U.P.C.C. (PRIVATE) LTD.

*672. SHRI P. VISWAMBHARAN :
SHRI NITIRAJ SINGH CHAUDHARY :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the date when the road-roller deal between his Ministry and M/s. United Provinces Construction Corporation (Private) Ltd. Calcutta was referred to the Central Bureau of Invesitigation ;

(b) the number of cases registered in this connection by the Central Bureau of Investigation and the number